

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1147

ANSWERED ON:28.11.2011

EPF CONTRIBUTION

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise number of the companies against whom more than one crore rupees of Employees Provident Fund (EPF) contribution is outstanding;
- (b) the steps taken by the Government to recover the said outstanding amount from the said companies; and
- (c) the value of the property confiscated and the number of persons convicted in the process of recovering the outstanding amount of EPF during the last three years?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) The details are given at Annexure.

(b): The following steps have been taken by the Employees' Provident Fund Organisation to recover the outstanding amount:

1. Attachment and sale of movable and immovable properties of the defaulting establishments.
2. Appointment of receiver to run the business of the defaulting establishments.
3. Arrest and detention of defaulter.
4. Prosecution of defaulters before courts of law.
5. Levying damages as penalty.
6. Directing persons from whom any amount is due to the defaulter to pay the same amount against Provident Fund arrear instead of paying to the defaulter.

(c): There is no provision of confiscating the property of defaulters under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. However, 84 arrests were made and 2,842 convictions were ordered by various courts during the last three years.